## Government of Jammu and Kashmir Department of Law, Justice and Parliamentary Affairs Civil Secretariat

# Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge (OIC) Litigation.

#### GOVERNMENT ORDER NO:- 4191 - JK (LD ) of 2025 DATED:- 15 - 04 - 2025

Sanction is hereby accorded to the appointment of Sh. Harvinder Singh, IAS, Deputy Commissioner, Doda, cell No. (9419873824) as Officer In-charge Litigation (OIC) in T.A. No. 6443/2021 in SWP No. 2472/2011 Titled Rajesh Kumar and Anr. Vs State of J&K and others including Contempt Petition, if any, pending before Hon'ble High Court of Jammu and Kashmir/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

#### By order of Government of Jammu and Kashmir.

Sd/-(Achal Sethi)

Secretary to Government Dated: 15- 04 - 2025

No:-LAW-OIC/04/2025

### Copy to the:-

- 1. Learned Advocate General, J&K
- 2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
- 3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India
- 4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
- 5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
- 6. Secretary to Government, Revenue Department.
- 7. Assistant Commissioner Revenue, Doda. This is with reference to your letter No. 22-26/ARA dated 05.04.2025.
- 8. Director Litigation, Srinagar/ Jammu.
- 9. Law Officer concerned
- 10. Officer In Charge Litigation(OIC).
- 11. Private Secretary to Chief Secretary for information of Chief Secretary.
- 12. Private Secretary to Secretary Law.
- 13. Incharge Website.
- 14. Government Order file.
- 15. Concerned file.

(Reyaz Ali Bhat)

Assistant Legal Remembrancer